

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

I.A. No. 2239 of 2019 in
Company Appeal (AT) (Ins) No. 338 of 2019

IN THE MATTER OF:

Global Transnational Trading FZE

....Appellant

Vs.

Satish Kumar Gupta (RP)
of Essar Steel India Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Dhaval Mehrotra, Advocate

**For Respondents: Mr. Anupam Prakash and Mr. Utkarsh Maria, Advocates
for R-3.**

**Mr. Raunak Dhillon and Ms. Ananya Dhar Choudhary,
Advocate for RP.**

**Mr. Vaijayant Paliwal and Ms. Mrida Lakhmani,
Advocates for R-2.**

ORDER

31.07.2019: We find no ground for rectification of judgment dated 04.07.2019 passed in Company Appeal (AT) (Ins.) No. 242 of 2019 etc. It is informed that the matter is pending consideration on question of law before Hon'ble Supreme Court. The appellant may move application before Hon'ble Supreme court to express any opinion. I.A. No. 2239/ 2019 stands disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)